

DR. RAM SUBHAG SINGH : I have been listening to this argument since yesterday. We belong to the parent organisation, the Indian National Congress. So, we are the real Congress Party in Parliament and we alone should be allowed to have this name...*(interruptions)* We have inherited this party and, consequently, the name also. I want to tell my friends that no party is going to be given a name at the instance of another party... *(interruptions)* We have the right to have that name. As I said earlier, we belong to the parent organisation... *(Interruptions)*

These fellows who are objecting to it... *(in eruption)*

SOME HON. MEMBERS : He must withdraw this.

SHRI UMANATH : It is idiotic of him to say like that... *(interruption)*. If he says, "these fellows", I say, he is an idiot... *(interruption)*

SHRI H. N. MUKERJEE (Calcutta North East) : He is a barbarian..... *(interruption)*.

Does he think that others are also like him ?

SHRI S. M. BANERJEE : Sir, I rise on a point of order.

MR. SPEAKER : Please do not provoke him.

SHRI NAMBIAR : There is a ruling here. There is no question of any provocation.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) *rose—*

SHRI SURENDRANATH DWIVEDI : Have you allowed a discussion on this matter ? What is going on ?

MR. SPEAKER : No, I have not allowed it.

SHRI RAGHU RAMAIAH : In view of the statement made...*(interruption)*

MR. SPEAKER : Papers to be laid on the Table.

SHRI RAGHU RAMAIAH : He has made a statement and I must say something in defence ; it must be placed on record..... *(interruption)*. He says that they are the real Congress. We are the real Congress... *(interruption)*

12.37 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review of working of Indian Rare Earths Limited Bombay

THE DEPUTY MINISTER (SHRIMATI NANDINI SATAPATHY) : Sir, on behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (1) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1968-69.
- (2) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1981/69.]

Papers under Tariff Commission Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA RADDY) : Sir, on behalf of Shri Fakhruddin Ali Ahmed, I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :

- (1) (i) Report (1968) of the Tariff Commission on the fixation of fair selling prices of Automobiles.
- (ii) Government Resolution No. 1(58)/68-A. E. Ind. (1) dated the 4th October, 1969 on the

above Report (Hindi and English versions).

- (2) A statement showing reasons why the documents mentioned at (1) (i) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.

[Placed in library. See No. LT—1982/69.]

**Papers under Essential Commodities Act, Textile Committee Act, etc. etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI CHOWDHARY RAM SEWAK) : I beg to lay on the Table :

- (1) A copy of the Cotton Textiles (Control) Third Amendment Order, 1969 (Hindi version) published in Notification No. G. S. R. 4265 in Gazette of India dated the 25th October, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1983/09]
- (2) A copy of the Textiles Committee (Second Amendment) Rules, 1969 (Hindi version) published in Notification No. G. S. R. 2171 in Gazette of India dated the 13th September, 1969, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT—1984/69]
- (3) A copy of Notification No. S. O. 3745 (Hindi and English versions) published in Gazette of India dated the 11th September, 1969 regarding management of the Rai Saheb Rekhchand Gopaldas Mohta Spinning and Weaving Mills Limited, Akola, under sub-section (2) of section 17A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT—1985/69]
- (4) (i) A copy of the Coir Industry (Amendment) Rules, 1969, published in Notification No. S. O. 2983 (English version) and S. O. 2985 (Hindi version) in Gazette of India dated the 26th July, 1969 under sub-section (3) of section 26 of the Coir Industry Act, 1953.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT—1986/69]

- (5) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :
- (i) The Export of Vacuum Flasks (Inspection) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. S. O. 3627 in Gazette of India dated the 8th September, 1969.
- (ii) The Export of Laundry Soap (Inspection) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. S. O. 3628 in Gazette of India dated the 9th September, 1969.
- (iii) The Export of Inorganic Chemicals (Inspection) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. S. O. 3732 in Gazette of India dated the 10th September, 1969.
- (iv) The Export of Inorganic Pigments (Inspection) Amendment Rules, 1969 (Hindi and English version) published in Notification No. S. O. 3744 in Gazette of India dated the 11th September, 1969.
- (v) The Export of Vinyl Film and Sheeting (Inspection) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. S. O. 3747 in Gazette of India dated the 12th September, 1969.
- (vi) The Export of Linoleum (Quality Control and Inspection) Rules, 1969, published in Notification No. S. O. 3753 in Gazette of India dated the 15th September, 1969.
- (vii) The Export of Coir Yarn (Inspection) Second Amendment Rules, 1969, published in Notification No. S. O. 4431 in Gazette of India dated the 29th October, 1969. [Placed in Library. See No. LT—1987/69]